



**RESERVE BANK OF INDIA**  
**Foreign Exchange Department**  
**Central Office**  
**Mumbai - 400 001**

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RBI/2013-14/254

A.P. (DIR Series) Circular No.43

September 13, 2013

To

All Authorised Dealers in Foreign Exchange

Madam / Sir,

**Export of Goods and Services-**  
**Simplification and Revision of Declaration Form for Exports of Goods/Softwares**

Attention of the Authorised Dealers is invited to Regulation 6 of the [Notification No.FEMA 23/2000-RB dated May 3, 2000](#) viz. Foreign Exchange Management (Export of Goods and Services) Regulations, 2000, as amended by the [Notification No.FEMA 36/2001-RB dated February 27, 2001](#) and [A.P. \(DIR Series\) Circular No. 80 dated February 15, 2012](#) ,in terms of which every exporter of goods or softwares has to give declaration in one of the forms (GR/PP/SDF/SOFTEX/Bulk SOFTEX) and submit it to the specified authority for certification.

2. In order to simplify the existing form used for declaration of exports of Goods/Softwares, a common form called "Export Declaration Form" (EDF) has been devised to declare all types of export of goods from **Non-EDI** ports and a common "SOFTEX Form" to declare single as well as bulk software exports. The EDF will replace the existing GR/PP form used for declaration of export of Goods. The procedure relating to the exports of goods through EDI ports will remain the same and SDF form will be applicable as hitherto. The EDF and SOFTEX form have been given in [Annex I](#) and [Annex II](#) respectively.

3. Under the revised procedure, the exporters will have to declare all the export transactions, **including those less than US\$25000**, in the form as applicable.

4. Reserve Bank of India will be extending the facilities to exporters for online generation of SOFTEX Form No. (Single as well as Bulk) for use in Off-Site Software exports, in addition to EDF Form No. (Present web-based process of generation of GR Form No. gets replaced) through its website [www.rbi.org.in](http://www.rbi.org.in) . In order to generate the above number, the applicant has to fill-in the online form (Path [www.rbi.org.in](http://www.rbi.org.in) → Forms → FEMA Forms → Printing EDF/SOFTEX Form No.) , thereafter, the related EDF/SOFTEX Form No. would be generated for each transaction by the applicant exporter. The specimen of online form and

the advice are given in Annex III. The present facility of manual allotment of single as well bulk SOFTEX form number by Regional Offices of RBI would be dispensed with accordingly.

5. The Foreign Exchange Management Act (FEMA) requires exporters to complete the EDF/SOFTEX Form using the number so allotted and submit them to the specified authority first for certification and then to AD for necessary action as hitherto.

6. The above instruction will come into force from **October 1, 2013**. Authorised Dealers may bring the contents of this circular to the notice of their constituents concerned.

7. The directions contained in this circular have been issued under Section 10(4) and Section 11(1) of the FEMA, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

**(C.D.Srinivasan)**  
**Chief General Manager**

**EXPORT DECLARATION FORM**

**Annex I**

<b>1.</b>		<b>General Information:</b>		
Customs Security No.:		Form No:		
Nature of Cargo: [ ] Government [ ] Non-Government	Shipping Bill No. & Date:		Mode of Transport: [ ] Air [ ] Land [ ] Sea [ ] Post/Couriers [ ] others	
Category of Exporter: [ ] Custom (DTA units) [ ] SEZ [ ] Status holder exporters [ ] 100% EOU [ ] Warehouse export [ ] others (Specify).....		RBI approval no. & date, if any:		
IE Code:		AD code:		
Exporters Name & Address:		AD Name & Address:		
Consignee's Name & Address:		Mode of Realisation : [ ] L/C [ ] BG [ ] Others (advance payment, etc. including transfer/remittance to bank account maintained overseas )		
		Port of Loading / Source Port in case of SEZ :		
Name of the Indian bank and AD code, in case of LC/BG		Country of Destination:		Port of Discharge:
		Whether payment to be Received through ACU? [ ] Yes [ ] No		Let Export order (LEO) Date:
General Commodity Description:		State of Origin of Goods:		
		Total FOB value in words (INR):		
		Custom Assessable value (INR)*:		
<b>2. Invoice –Wise details of Export Value ( If more than one invoice for a particular shipping bill , the block 2 will repeat as many times of invoices)</b>				
Invoice No.	Invoice Currency:		Nature of Contract:	
Invoice date.	Invoice Amount:		[ ] FOB [ ] CIF [ ] C&F [ ] CI [ ] Others	
<b>Particulars</b>	<b>Currency</b>	<b>Amount in FC</b>	<b>Exchange Rate</b>	<b>Amount (INR)</b>
FOB Value				
Freight				
Insurance				
Commission				
Discount				
Other Deduction				
Packing Charges				
<b>Net Realisable value</b>				

**EXPORT DECLARATION FORM- Cont.**

<b>3. Applicable for Export under FPO/Couriers</b>	
Name of the post Office:          Number & date of Parcel receipts :	Stamp & Signature of Authorised Dealer
<b>4. Declaration by the Exporters (All types of exports)</b>	
<p>I /We hereby declare that I/we @am/are the seller/consignor of the goods in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We undertake that I/we will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the goods exported as above on or before..... (i.e. within the period of realisation stipulated by RBI from time to time ) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.</p> <p>I/We @ am/are not in the Caution List of the Reserve Bank of India.</p> <p>Date: _____ (Signature of Exporter)</p>	
<b>5. Space for use of the competent authority (i.e. Custom/SEZ) on behalf of Ministry concerned:</b>	
<p>Certified, on the basis of above declaration by the Custom/SEZ unit, that the Goods described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.</p> <p>Date: _____ (Signature of Designated/Authorised officials of Custom /SEZ )</p>	

@ Strike out whichever is not applicable.

\* Unit declared Value in case of exports affected from SEZs

**Annex II**

**Format of Softex Forms submitted in bulk**

**Summary Sheet**

**Section - A**

Name and address of Exporter	IEC Code.
Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)	Date of LOP issued
Name of Authorised Datacom Service Provider	STPI/SEZ Centre
Name and address of Authorised Dealer/Bank	Authorized Dealer Code

**Section - B**

**List of Invoices for offshore export value through datacom link**

**Period of Invoices raised from \_\_\_\_\_ to \_\_\_\_\_**

Sr. No.	Softex No.	Name of the Client	Address of the Client	Country	Internal project code/Contract/Agreement No & date	Type of S/W Exported	Mode of realisation	Invoice Number	Invoice Date (DD/MM/YY)	Currency	Analysis of Export Value				
											Value of software Export (A)	Transmission Charge (B)	Commission (C)	Deduction (D)	Net Realisable value [(A+B)-(C+D)]

**SECTION - C**

**DECLARATION BY EXPORTER**

I/We@ hereby declare that I/we@ am/are@ the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We@ also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was actually transmitted. I/We @ undertake that I/we@ will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before..... (i.e. within the period of realisation stipulated by RBI from time to time ) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

**I/We @ am/are not in the Caution List of the Reserve Bank of India.**

Place:  
Date:  
Name:  
Designation:

Stamp

**(Signature of the  
Exporter)**

**Space for use of the competent authority in STPI/EPZ/SEZ**

**Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.**

Place:  
Date:  
Name :  
Designation:

Stamp

**( Signature of the Designated/Authorised  
Official of STPI/EPZ/SEZ )**

*@ Strike out whichever is not applicable*

**Format of Softex Forms submitted in bulk for royalty receipt**

**Summary Sheet**

**Section - A**

Name and address of Exporter		IEC Code.	
Letter of Permission (LOP) No.(STP/EHTP/SEZ/EPZ/100% EOU/DTA Unit)		Date of LOP issued	
Name of Authorised Datacom Service Provider		STPI/SEZ centre	
Name and address of Authorised Dealer/Bank		Authorized Dealer Code	

**Section - B**

**List of Invoices for offshore export value through datacom link**

**Details of invoices for Royalty on software Packages/products exported during the Period raised from \_\_\_\_\_ to \_\_\_\_\_**

Sl No	SOFTEX No	Name of Client	Address of Client	Country	Currency	Invoice Number	Invoice Date (DD/MM/YY YY)	Unique Internal Project code/Contract/Agreement/PO Date	Offshore Export value in Invoice currency	Type of software Exported	Details of Software Packages / Products exported				Mode of realisation of Royalty value	Calculation of Royalty amount
											GR/SDF/PP/SOFT EX /EDF Form No. on which exports were declared	Date of Export	Royalty agreement details			
													% age and amount of royalty	Period of Royalty agreement		

**SECTION - C**

**DECLARATION BY EXPORTER**

I /We@ hereby declare that I/we@ am/are@ the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/We@ also declare that the software has been developed and exported by using Authorised and legitimate datacom link and certified that the software described above was actually transmitted. I/We@ undertake that I/we@ will deliver to the authorised dealer bank named above the foreign exchange representing the full value of the software exported as above on or before..... (i.e. within the period of realisation stipulated by RBI from time to time ) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.

**I/We @ am/are not in the Caution List of the Reserve Bank of India.**

Place:

Date:

Name :

Designation:

**Stamp**

(Signature of Exporter)

**Space for use of the competent authority in STPI/EPZ/SEZ**

**Certified, on the basis of above declaration by the SEZ/STPI unit, that the software described above and the export value declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the Unit.**

Place:

Date:

Name :

Designation:

**Stamp**

**( Signature of the  
Designated/Authorised  
Official of STPI/EPZ/SEZ  
)**

*@ Strike out whichever is not applicable*



**Form to fill up by the exporters to generate the form Number from RBI Website**

Name*	
IE Code*	
Address*	..... ..... .....
Telephone No.*	
Email*	
Fax	
Type of Export*	Drop down option 1. [    ] Goods 2. [    ] Software
Mode of Export*	Drop down option ( if type of export is Goods) 1. [    ] Post Parcel/Couriers 2. [    ] Others
Form No* .	Drop down option ( if type of export is Software) 1. [    ] Single 2. [    ] Bulk
Numbers of Form	----- {Maximum 50 forms Nos.} ( in case of bulk option is selected)



रिज़र्व बैंक  
RESERVE BANK OF INDIA

[www.rbi.org.in](http://www.rbi.org.in)

Date:

<Exporter Name>,  
<IE code>,  
<Add1>,  
<Add2>,  
<Add3>

Dear Sir/Madam,

**Allotment of Form Number for export of Goods/Software**

In respect of your request, the on-line form no. < > has been allotted by Reserve Bank of India.

2. The Foreign Exchange Management Act requires exporters to complete the EDF/SOFTEX Form using the allotted number and submit them to the specified authority.

Yours faithfully,

Chief General Manager  
Foreign Exchange Department  
Reserve Bank of India

*Note: It is an electronic generated letter on which signature is not required.*